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Tariff Schedule LV - 3

PUBLIC WATER WORKS AND STREET LIGHTS

Applicability:

The tariff LV-3 is applicable for Public Utility Water Supply Schemes, Sewage Treatment Plants, Sewage Pumping Installations run by P.H.E. Department or Local Bodies or Gram Panchayats or any other organization authorised by the Government to supply/ maintain public water works / sewerage installations, traffic signals and lighting of public streets or public places including parks, town halls, monuments and its institutions, museums, public toilets, public libraries, reading rooms run by the Government or Local Bodies, and Sulabh Shochalaya and shall also be applicable to electric crematorium maintained by local bodies/trusts.

Note: Private water supply scheme, water supply schemes run by institutions for their own use/ employees/ townships etc. shall not fall in this category. These shall be billed under the appropriate tariff category to which such institution belongs. In case water supply is being used for two or more different purposes then entire consumption shall be billed for purpose for which the tariff is higher.

Tariff:

Category of consumers/area of applicability	Energy Charge (paise per unit)	Monthly Fixed Charge (Rs. per kW)	Minimum Charges (Rs)
LV 3			
Municipal Corporation/ Cantonment board /Municipality / Nagar Panchayat	563	306	No Minimum Charges
Gram Panchayat	532	133	
Temporary supply	1.25 times the applicable tariff		

Specific Terms and Conditions for LV-3 category:

(a) Incentives for adopting Demand Side Management:

An **incentive** equal to 5 % of Energy Charges shall be given on installation and use of energy saving devices (such as ISI energy efficient motors for pump sets and programmable on-off/ dimmer switch with automation for street lights). **Incentive** will be admissible only if full bill is paid within due dates failing which all

consumed units will be charged at normal rates. Such incentive will be admissible from the month following the month in which energy saving devices are put to use and are verified by a person authorized by the Distribution Licensee. This incentive will continue to be allowed till such time these energy saving devices remain in service. The Distribution Licensee is required to arrange wide publicity of above incentive.

- (b) Other terms and conditions shall be as specified under General Terms and Conditions of Low Tension Tariff.


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